

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 15th March, 1971.

NOTIFICATION
Income-tax

No.81 (F.No.404/51/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises

S/Shri

1. P.K. Kalyan,
2. S.S. Joshi,
3. G.N. Joshi,
4. H.V. Lakhani,
5. P. Babuprasad,
6. R.P. Ochani,
7. Mani Rajagopalan,
8. G.K. Devani,
9. K.V. Sabnis and
10. K.A. Pansare,

who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This notification which supersedes Notification No.144 (F.No.404/1/70-ITCC), dated 25.8.70 shall come into force with immediate effect.


(R.D. Saxena)

Deputy Secretary to the Govt. of India.

To

The Manager,
Government of India Press,
New Delhi.

No.81 (F.No.404/51/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary to Govt. of Maharashtra, Bombay.
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(R.D. Saxena)

Deputy Secretary to the Govt. of India.

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